

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 102  
(IB)2406(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

Mrs Dinit Mehta

**....Applicant**

Vs.

Bliss Inns Pvt. Ltd.

**....Respondent**

**Order delivered on 15.10.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Ms. Monana Nijhawan  
Ms. Avni Shrivastava  
Mr. Gaurav Arora

For the Respondent :

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 08.11.2019.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh